

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1317
ANSWERED ON:15.07.2004
JUVENILES CRIMES
Kamat Shri Gurudas

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government is aware that there is an increase in crimes committed by Juveniles;
- (b) if so, the reasons therefor; and
- (c) the remedial measures taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. SUBBULAKSHMI JAGADEESAN)

(a) ,(b) & (c) As per the statistics compiled by the National Crime Records Bureau (NCRB), a total of 9267, 16509 and 18560 cases of juvenile delinquency were reported at all India level during 2000, 2001 and 2002 respectively. The number of cases is higher in 2001 and 2002 due to the inclusion of crimes committed by boys in the age group of 16 to 18 years since 2001. The Juvenile Justice (Care and Protection of Children) Act, 2000, which has replaced the earlier Juvenile Justice Act, 1986, provides for adopting a child friendly approach in the adjudication and disposition of all matters relating to juveniles in conflict with law as well as children in need of care and protection. The act provides for proper care, protection and treatment by catering to their development needs, so that they are brought in the society mainstream and do not take to the path of delinquency. In order to help in ensuring coverage of services by States as contemplated under the Act, the Ministry of Social justice and Empowerment is implementing a scheme, `A Programme for Juvenile Justice`. It is also implementing a scheme, `An integrated Programme for Street Children`, which aims at providing full and wholesome development of children who do not have homes and family ties. Besides, the scheme of the Ministry of Human Resource Development to universalize elementary education also facilitates bringing down juvenile delinquency through mainstreaming children who are out of school.